

In the National Company Law Tribunal, Jaipur

Item No. 206

CP No. (IB)-247/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Sangeeta Ajmera Prop. M/s The Manpower

....Applicant/Petitioners

VS.

Shree Gangour Foods (Jaipur) LLP

.....Respondent

Order delivered on 11.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

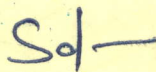
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Puneet Maheshwari, Proxy Counsel

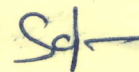
For Respondent(s) : Rachit Sharma, Adv.
Aditya Bohra, Adv.

ORDER

Heard the submissions made by Proxy Counsel for both the parties. Proxy counsel for the Corporate Debtor has sought time on the ground that the main arguing counsel is not available in town. Having regard to the submissions made by the counsel, one week's time is granted in the matter. Post the matter to 15.01.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**